

concerned about non-compliance of its directions to several Ministries for setting up of a new system of vigilance administration;

(b) if so, the reasons for which the instructions of CVC, in order to ensure greater transparency through the effective use of web-sites, especially by those Ministries/Departments dealing with public utility services have not been complied with; and

(c) whether it is attributable to lack of leveraging of relevant Information Technology (IT) or trained manpower or constraint in financial resources?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI SURESH PACHOURI):

(a) to (c) The Central Vigilance Commission in its circular No. 40/11/2006 dated 22/11/2006 has issued instruction to all Government organisations regarding improving vigilance administration by leveraging technology by way of making effective use of websites for increasing transparency. The Commission had issued directions to all organisations under its purview to intimate the status of implementation of its instructions by 30/04/2007 and, in case of, non-implementation of the guidelines, the Departments have been asked to give the reasons for the same alongwith a time span within which they would be able to comply with the Commission's directions.

Benefits of family pensions to parents

3111. **SHRI PRASANTA CHATTERJEE:**
SHRI TAPAN KUMAR SEN:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Guwahati Bench of Central Administrative Tribunal (CAT) has declared that, parents deserve a portion of family pensions and retirement benefits of a deceased employee; and

(b) if so, whether Government would amend the rules accordingly to incorporate the ruling?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI SURESH PACHOURI):

(a) The Guwahati Bench of Central Administrative Tribunal has directed that the issue of grant of family pension to the deserving parents be referred

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RAJYA SABHA

to the 6th Central Pay Commission for obtaining their views and recommendations.

(b) The matter is being referred to the 6th Central Pay Commission for consideration.

Training of IAS officers in American Institutes

†3112. **SHRI SATYAVRAT CHATURVEDI:**
SHRI MOTILAL VORA:

Will the PRIME MINISTER be pleased to state:

(a) whether it has been made mandatory for the IAS officers during the middle of their career to have training in American Institutes;

(b) whether it is a fact that the officers are being divided into three categories for this purpose;

(c) whether it is also a fact that the IAS officers would only be promoted on the reports of American Institutes;

(d) whether proper arrangements are not existing in India for providing training to IAS officers;

(e) if so, the steps taken by Government to remove the shortcoming; and

(f) the countries from where the officers are so far coming to India for the training?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI SURESH PACHOURI): (a) to (e) Mandatory Mid-Career training programmes for IAS officers have been introduced at 3 levels in their career. The training would be held in India. Participation in training programmes would be mandatory for promotion to the next level.

(f) The information regarding the countries from where officers come to India for training and other related details is not maintained centrally.

†Original notice of the question was received in Hindi.